trade. The Government should also issue suitable directives to the State Governments for strict enforcement of the law and to show no leniency and laxity in dealing with the rackets involved. The question of setting up an independent authority to conduct a thorough probe into the unholy flesh-trade, besides involving the social organisations in checking their activities, should also be examined by the Government. Thank you

श्रोमती सुत्रमा स्वराज (हरियाणा) सर, मेरा एसांसिएशः इसमें रिकार्ड किया जाए ।

SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh): I wish to associtae myself with what he spoke.

श्री शांति त्यागी (उत्तर प्रदेश) भाननीय उपसभाध्यक्ष जी. मेरा यह विशेष उत्तरेख उत्तर प्रदेश में गन्ना यानी सुगरकन के मृत्य में वृद्धि किए जाने के बारे में है। श्रापने मुझे गैका दिया, मैं उत्तर प्रदेश गन्ना उत्पादक किमानों की घोर

मान्यवर, गन्ने की फसल किमानों के खन-पसीने की कमाई होती है। प्रदेश के किसानों की यही एकमात्र कैश काप है। ग्राज जैमाकि ग्राप जानने हैं फर्टीलाइजर के दाम बढ़ गए हैं, लंबर के दाम बढ़ गए हैं, बिजली-धानी के दाम बढ़ गए हैं, डीजल के धाम वढ़ गए हैं, पर मान्यवर इन तमाम चीजों के दाम बढ़ने से गन्ने की पदावार का खर्चा भी बढ़ गया है, कॉस्ट म्रॉफ प्रोडक्शन ईख की, गन्ने की, सगरकेत की प्रति एकड बढ़ गयी है, लेकिन गन्ने का रेट नही बढ़ाया गया है । मित्र-मालिकान, चाहे वह सरकारी हो, चाहे कोग्रॉपरेटिव मिलें हों ग्रीर चाहे प्रायवेट 🐧 ग्रलाम ी दाम पर किसानों की गन्न की फसल की लट रहे हैं ग्रौर मनाफा कमा रहे है। श्राज उत्तर प्रदेश में 44-45 रुपए प्रति **क्विटल गन्ना मिल-मालिकान** खरीद रहे है। इस तरह वहां कि तानों की लूट हो रही है

श्रीमन, उत्तर प्रदेश की भारतीय जनता पार्टी की सरकार जोकि ग्रभी चंद रोज पहले भंग की गयी है, उसने किसानों से बहुत घोखा किया है। उसने किसानों से वायदा किया था कि गन्ने का रेट बढ़ाएगे, मगर नहीं बढ़ाया। वह मिल-मालिको से मिल गयी श्रार सिर्फ ग्रयोध्या में लगी रही। किमानों को भूल गर्या श्रार उनका शोषण किया। उसका नतीजा यह हुशा कि ग्राज उत्तर प्रदेश के किसानों में बहुत बड़ा एजीटेशन है गन्ने के रेट को बढ़वाने के बारे में।

श्रंत में श्रीमन् मेरा श्रापके माध्यम से केन्द्रीय सरकार से श्रन्रोध है, प्रार्थना है, निवेद है सभी इस सीजट की गन्ने की पिराण हो रही है, मिलें चालू हैं... (ख्यां आन) ... नाननीय सदस्य जो इस समय सदन में हैं वह मुने, गन्ने का रेट उत्तर प्रदेश में कम-से-कम 50 रुपया प्रति किवंट के केन्द्रीय सरकार को घोषित करना चाहिए। उपाध्यक्ष जी, इसके साथ ही मैं यह भी मांग करंगा कि उपा कर के केन्द्रीय सरकार उत्तर प्रदेश की चीनी मिलों पर किसानों का पिछले सीजन का जो करोड़ों रुपया बल्कि एक अरब रुपया बाकी है, उस बार में भी घोषणा करे कि उसका अविलग्द प्रेमेंट किया जाएगा।

मा यवर, गन्ने की पिछले सीजन की बकाया का अविलंब पेमेंट और उत्तर प्रदेश के गना उत्पादकों को 50 रूपया प्रति क्विंटल का गन्न का रेट—ये दो अनुरोध मैं करना चाहता हूं और मुझे आशा है कि जो माननीय सदस्य सदन में उपस्थित हैं, वह भी मेरे इन प्रस्तावों का समर्थन करेंग और केन्द्रीय सरकार उनको स्वीकार करेंगी। धन्यवाद।

Setting up of more passport office in Tamil Nadu for Issurance of passports without inordinate delay

SHRI J. S. RAJU (Tamil Nadu): Mr. Vice-Chairman, I bring to the notice of the Government a serious problem being faced by the passport office at Trichinappally in Tamil Nadu because of which the people of 12 Southern districts of the State have to suffer undue hardship in gettnig passports.

With a view to ease the workload of Madras Passport Office and to render quick service to the people, the passport office was set up at Trichy on 28th March, 1983. But confrary to the expectations of the 22 passport offices throughout the country, Trichy passport office happens to be the fourth largest office, having to cater to over three and a half crores of people of the disticts of Trichy, Tanjore, Quaid-E-Milleth, Puthukkot, Pasum, pon, Ramnad, Kanyakumari, Kamarajan, Madurai, Thindukkal, Nellai and Chidambaram. And a vast majority of passport seekers in Tamil Nadu hail from Trichy, Tanjore, Quaid-E-Milleth, Ramnad Kanyakumari districts and all these districts come under the jurisdiction Trichy passport office. Because of everincreasing rush at the office, there pandemonium and hue and cry amongst passport seekers at the office and the employees have to spend most of their time in maintaining peace in the office. While the office has a sanctioned strength of 126 permanent employees there are only 28 of them currently working. Unable to cope up with the workload, they employ people on casual basis who make howlers at times while processing applications due to lack of experience and as a result, issue of passport is further delayed.

Till the year 1990, the situation was better because around 94 thousand people only applied for passports and that number could be handled by the just 28 efficient employees and passports were promptly issued. But from 1991 onwards, the number of applications increased to staggering number of two lakh and four thousand. The acute unemployment problem in the country has driven many disgusted youth to look for green pastures abroad resulting in ever-increasing demand for passports. It takes some five months to ten months now for getting a passport at Trichy while in most offices in the country, the passport is issued within a month. Yet the Trichy Passport Officer, Mr. John Britto, is optimistic of bringing down this peirod to just four months if things do not get worse. unfortunately, the passport office only lacks the required strength of staff

but also modern equipments to meet the modern day requirements. While computers could be found in rail and bus ticket counters, there is no computer provided in the passport office. For example, just to make sure that a second passport is not issued to the same person, the employees have to sit over a heap of files and spend hours to see them. It is a matter of regret that a passport office has remained neglected this way. Because of such neglect, forgery of passports and even corrupt practices by the agents take place, putting the common man to difficulties.

In an age where many nations issue passports to all its citizens just as ration card for identity, it is saddening people have to run from pillar to post to get a passport in Tamil Nadu. While there is just one passport office at Trichy for three and a half crores of people, there are three passport offices at Kochi, Kozhikode and Trivandrum in Kerala which has only three crore population. I have nothing against Kerala having three offices. What I say is, there should be a limit to the magnitude of neglect to the people of a region. Your Operation Blackboard and Navodaya Schools, have remained only on paper at least in case of Tamil Nadu. The oft-spoken Jawahar Rozgar Yojna has only increased the number of unemployed and your economic reforms have broken the backbone of the poor. The disgusted youth have no option but to get a passport in order to save him and his family from poverty. So I ask, can't you let him have this passport at least? A grave injustice has done to Tamil Nadu. Therefore, Centre should not waste any time meeting the public demand. If you can set up three passport offices for crore people, you can very well set up five passport offices for the five-and-a-half crore people of Tamil Nadu. tion to Madras and Trichy, three more passport offices should be set up at Madurai, Coimbatore and Villupuram, to cater to the needs of the people of adjoining districts. Then alone, the people of Tamil Nadu would be able to get their passport within a short time, like in other States. This would not involve any recurring expenditure because of the revenue collected by way of fees, etc. Further, passport to more persons would help us in reducing the bulk of unemployed. This would also help us in earning precious foreign exchange, in the form of remittances. Therefore, I urge upon the Government to set up passport offices at Madurai, Coimbatore and Villupuram, without further delay.

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu): Sir, I associate myself with the Special Mention made by Mr. Raju.

SHRI S. MUTHU MANI (Tamil Nadu): Sir, I also associate myself with it.

Need for Liberal Financial Assistance to Tamil Nadu for speedy implementation of land reforms

SHRI S. MUTHU MANI (Tam.1 Nadu): Mr. Vice-Chairman, Sir, I rise to draw the attention of the Government, through this House, towards the need to give liberal financial assistance to Tamil Nadu for effective and speedy implementation of land reforms.

Right from 1961, when the Tamil Nadu Land Reforms Act came into force, till February, 1992, 1,80,760 acres of land were notified as sumplus by the State, and distributed to 1,19,912 landless poor. Unless the distributed lands are reclaimed and brought uner cultivation, the very purpose of land reforms cannot be achieved. Unfortunately the beneficiaries are so poor that they are not in a position to turn the fallow or dry or barren lands into fertile ones, for want of money. Currently, Rs. 1,000 per acre is given by both the Central and State Govenments, on a 50 : 50 basis, for reclamation. But this amount is too meagre. As such, the request of the State Government to enhance it to at least Rs. 10,000 should be accepted by the Centre.

It is the avowed policy of the All-India Anna DMK Government that the poor agriculturists, who cultivate about 75 per cent of the total 135 lakh acres of cultivable land in Tamil Nadu, either as tenants or as agricultural labourers, are made the owners of the land. The cost of implementing this scheme is estimated at around Rs. 5,000 crores. The village house-site survey and settlement scheme is underway in Tamil Nadu, meant to give title deeds of resifamiiles. dential sites to over 50 lakh Proposed to be completed during the Eighth Five-Year Plan, it would cost about Rs. 40 crores. Therefore, the State has assistance, at least, on sought Central 50:50 basis. Other schemes of land reforms, like town survey, hill survey, land records and computerisation, title deed pass-book system, publication of maps, aerial photography and preservation of land records, require about Rs. 60 crores. But the State Government, unfortunately, suffers from paucity of funds.

The Tamil Nadu Government is working on a special plan to raise resources through financial institutions, such as the Development Bank But NABARD would have to relax its present policy and come out in a big way, under some directions from the Government of India, to allow the Land Development Bank and other financial institutions to release this amount to the tiller of the soil of enable him to get the title of the land. The Government of India should stand surety for this amount, as the State Government does not have the required stamina to withstand such a huge financial burden.

In spite of the great financial constraint, the Tamil Nadu Government is serious in implementing the land reforms policy, making the tiler the owner of the land, assigning waste lands to the landless poor, particularly, the Scheduled Castes and Scheduled Tribes, assigning house-site title deeds, abolition of benami holdings and invalidating benami transactions that took place between 1958 and 1960. These matters were elaboratelf explained by the Tamil Nadu Government at the Revenue Ministers' Conference held on 14th March, 1992 in New Delhi.